

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

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PUBLIC NOTICE NO. 5 (RE-2007)/2004-2009

NEW DELHI, THE 17th MAY, 2007

S.O.(E) – In exercise of the powers conferred under Paragraphs 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby allocates a total quantity of 26,000 MTs of Raw Sugar out of free sale portion of 2006-2007 season's production for export to USA and EU for the fiscal year 2007 (October 2006 to September 2007), as under :-

- (i) 16000 MTs as Raw Sugar to EU; and
- (ii) 10000 MTs as preferential Raw Cane Sugar Tariff Rate Quota to USA .

2. This refers to HS Code No.1701 00 00 in the Schedule 2 of ITC(HS) Classification of Export & Import Items, 2004-2009 under which M/s. Indian Sugar Exim Corporation Ltd, New Delhi is the designated agency for export of sugar to USA and EU under preferential quota.

3. As regards Special Certification requirement, entries to be made in document EUR and GSP are as follows :-

- (i) Complimentary Sugar (Raw Sugar)
“(Application of Regulation (EC) No.950/2006, Complimentary Sugar. Serial No.09.4315).”

4. The existing procedure in respect of preferential sugar export to USA for issue of GSP certificate as well as other certification requirement, if any, prescribed specifically for export of sugar to USA shall continue to be followed. EUR form is to be endorsed by Customs at the port of shipment and the GSP Certificate by Export Inspection Agency / Directorate General of Foreign Trade.

5. This issues in Public Interest.

Sd/-
(BHAWANI SINGH MEENA)
Director General of Foreign Trade
An Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/946/AM06/PC.III)

